

CENTRAL INFORMATION COMMISSION

Room No. 308, B-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066

File No.CIC/LS/A/2009/001187

Appellant : Shri Himmat Changwal

Public Authority : Delhi Development Authority
(through Shri R.K. Agarwal CE (HQ); Shri N.P. Nim, Director (Hort) & Shri S.K. Gupta, SE (HQ) Dwarka)

Date of Hearing : 12.2.2010

Date of Decision : 12.2.2010

FACTS :

By his RTI application dated 20.7.2009, the appellant had wanted to know as to whether the Central Park located in Pocket-13, Dwarka, Phase-I, Manglapuri, was being rented out for marriage purposes etc and, if yes, the procedure for obtaining permission in regard thereto. During the hearing the senior officers of DDA would submit that as per records, this park has been handed over to MCD w.e.f. 2008 and prior thereto, the park was not being rented out to private parties for marriage function etc. Another query raised by the appellant is whether the DDA has granted permission for providing cable to the residents of above mentioned colony. The DDA officers present before the Commission submit that no such permission has been granted to the cable operators and it is a matter between the RWA of the colony and the cable operator.

2. In view of the above, the Commission need not pass any order. The matter is closed.

Sd/-
(M.L. Sharma)
Central Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges, prescribed under the Act, to the CPIO of this Commission.

(K.L. Das)
Assistant Registrar

Address of parties :-

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2. Shri Himmat Changwal
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